

## HOME DEPARTMENT

No. F. 26(3)-PD/62.

Dated, Agartala,  
the 26th December, 1962.  
the 29th Agrahayana, 1884.

In exercise of the powers conferred by section 3 of the Bombay Home Guards Act, 1947 (Bombay Act No. III of 1947) as extended to Tripura Vide Notification No. F. 6/1/62-Judl. II-UTI-53 dated the 18th October, 1962 issued by the Government of India, Ministry of Home Affairs, the Chief Commissioner is pleased to make the following rules, namely :—

1. Short title.—These rules may be called the Tripura Home Guards Rules, 1962.

2. Definitions.—In these rules unless there is anything repugnant in the subject or context—

1) "Act" means the Bombay Home Guards Act, 1947 as extended to Tripura ;

2) "Commandant" means a Commandant of Home Guards appointed under sub-section (2) of Section 2 of the aforesaid Act ;

3) "Commandant General" means the Commandant General appointed under sub-section (3) of section 2 of the aforesaid Act ;

4) "Form" means Form appended to these rules ;

5) "Home Guards" means the Home Guards constituted under Sub-Section (1) of Section 2 of the Act ;

6) "Member of the Home Guards" means a member appointed under sub-section (1) of section 3 of the Act ;

7) "Section" means a Section of the Act ;

3. Appointment of Member of Home Guards :—1) No person shall be appointed as a member of the Home Guards ;

a) unless he has attained the age of 20 years and is below the age of 45 years ;

b) unless he has passed at last the fourth standard examination in any language ;

c) unless he has been medically examined in accordance with the directions of the Commandant General and is in the opinion of the Commandant, physically fit ;



Provided that the Commandant General may relax the conditions regarding the age of educational qualifications prescribed in clauses (a) above in suitable cases :

Provided further that the state government may direct that in respect of any area the educational qualification for appointments as a member of the Home Guards shall be such as he deems fit.

4. Application for Appointment—A person desiring to be appointed as a member of the Home Guards shall make an application in Form "A".

5. Home Guards Selection Committee—

1) The State Government shall appoint a Committee to be called the Home Guards selection Committee for each of the areas for which the Home Guards has been constituted under section 2 of the Act.

2) The Home Guards Selection Committee shall consist of such members as may be nominated by the state government.

3) It shall be the duty of the Home Guards Selection Committee so advise the Commandant in the selection of candidates for appointment as members of the Home Guards.

6. Pledge—Every person before his appointment as a member shall sign a pledge in Form "B" before the Commandant or an officer authorised by him for the purpose.

7. Certificate—Every person appointed as a member of the Home Guards shall receive—a certificate of appointment in Form "C".

8. Term of Office—The term of office of a member of the Home Guards shall be 5 years :

Provided that if any such member is found to be medically unfit to continue as a member of Home Guards his appointment may be terminated before the expiry of the term of office :

Provided that a person appointed shall be eligible for re-appointment :

Provided also that the services of a member of the Home Guards may be terminated at any times by the Commandant or the Commandant General, as the case may be, after giving one month's notice.



9. Limit of Age for a member of the Home Guard—A member of Home Guards may continue to be such member until he attains the age of 50 years :

Provided that the Commandant General may relax the age limit in suitable cases ;

9A. Conditions subject to which power of discharge any exercised—No member of the Home Guards shall be discharged under sub-section (A) of section 6B unless the Commandant or the Commandant General as the case may be, is satisfied that such member has committed an act detrimental to the good order, welfare or discipline of the Home Guards Organisation.

10. Resignation—A member of the Home Guards may resign his office by an application in writing addressed to the Commandant.

11. Organisation—In addition to the Commandant General the Home Guards constituted for each area may consist of a Commandant, a Second-in-Command. Divisional Commandants, such staff officers as the Commandant may consider necessary, Company Commanders, Platoon Commanders, Section Leaders and Sections consisting of twelve Home Guards. Three Sections shall form a platoon, three platoons a Company and three Companies a Division.

12. Powers of the Commandant-General and Commandants—

1) The Commandant General shall exercise general supervision and control over the working of all Commandants in the state of Tripura and coordinate the work of the Home Guards all over the state. He shall be directly responsible to the state government for the efficient working, discipline, administration and training of the organisation.

2) Subject to the supervision and control of the Commandant General each Commandant shall exercise supervision and control over the working of the Home Guards under his command. He shall be responsible to the Commandant General and the state government for the efficient working, discipline, administration and training of the Home Guards under his command.

3) Subject to the supervision and control of the Commandant General and the Commandant, any officer of the Home Guards authorised by the Commandant in this behalf may exercise the powers conferred by section 4 on the Commandant in such circumstances as the Commandant may specify.

### 13. Discipline—

1) A member of the Home Guards shall obey every order of his superior officer.

2) For the purpose of administration and discipline the members of the Home Guards shall be under the control of their own officers :

Provided that if a contingent of Home Guards is acting in conjunction with ordinary Police Force, the senior officer of such contingent present shall be under the immediate control and subject to the directions of the senior officer of such Police Force present not below the rank of a sub-Inspector.

14. Uniforms, Accouterments, etc.—A member of the Home Guards shall, while on duty wear the uniform supplied to him. He may also carry a rifle or a revolver or other weapon, sanctioned by the state government.

15. Training—The members of the Home Guards shall undergo such course of training as may be determined in writing by the Commandant General from time to time and at such places as may be fixed by the Commandant from time to time.

### 16. Functions and Duties—

1) The functions and duties of member of the Home Guards shall ordinarily consist of—

a) Guarding public buildings ;

b) patrolling for the purpose of the prevention of crime and the enforcement of such regulations and orders made under the Police Act, 1861, P.R.B. as adopted in Tripura or any other law for the time being in force as it would be the duty of a Police Officer to enforce under the said Act or law ;



- "(c) [(i) Serving as an auxiliary to the police and generally help in maintaining internal security ;
- (ii) helping the community in any kind of emergency an air raid, a fire, a flood, an epidemic, an earthquake, a cyclone and so on.
- (iii) having functional units to provide essential services such as motor transport, pioneer and engineer groups, fire brigades, nursing and first-aid, operation of water and power supply in installations etc.
- (iv) promoting communal harmony and give assistance to the administration in protecting weaker sections of the society.
- (v) participating in socio-economic and welfare activities such as adult education, health and hygiene, development schemes and such other task as are deemed useful ;
- (d) performing such other duties in relation to any matter specified in sub-section (1) of section 2 of the Act as may be assigned, from time to time, by the State Government or the Commandant General".]

2) A member of the Home Guards constituted for any area shall be liable to service in any other area in which the Act is in force.

17. Remuneration—Officers and other members of the Home Guards shall be entitled to receive such allowances and at such rates as the state government may from time to time determine.

18. Compensation—If a member of the Home Guards suffers any damage to his person or property while under training or on duty he shall be paid such compensation as may be determined by the State Government, provided that such damage is not caused by his own negligence or wilful act or commissioner in contravention of any of the provisions of the Act or rules made thereunder or orders or directions issued by his superior officer.

19. Motorised Unit—A motorised unit of the Home Guards may be formed with members owning motor vehicle who desire to place their vehicles at the disposal of the Commandant General or the Commandant as the case may be, when called out under section 4 of the Act. Only those member owners who hold a driving licence and whose motor vehicles conform to the required specifications shall be enrolled in this unit. The State Government shall bear the cost of petrol for the use of such motor vehicles.

The State Government shall also bear the difference between the riot and ordinary insurance in respect of such vehicles in which the member owners have taken out riot insurance policies in respect of such vehicle.

FORM 'A'

(See Rule 4)

To

The Commandant, Home Guards.

I declare that I am a citizen of India and that I desire to be enrolled as a member of the Home Guards for..... and have no intention of permanently leaving the limits of State of Tripura for at least five years after enrolment and that I am not under any obligation to serve in any other Force.

I understand that—

- 1) In any emergency I shall be liable to be called out on duty at any time and for any period and in part of the State of Tripura.
- 2) I shall be liable to undergo training and attend parades in accordance with the orders of my superior officers.
- 3) I shall be required to take the following pledge, namely :—

"I..... residing at ..... do solemnly and sincerely declare and affirm that I will well and truly serve the state government as a member of the Home Guard in ..... without favour or affection, malice or ill-will, or communal or political bias ; and that I will to the best of my powers discharge the functions and duties assigned to me for the protection of peace, the security



of property and the public safety of property and the public safety and that I will to the best of my skill and knowledge, discharge all the duties as such member faithfully, according to law and will not allow any communal and political bias to interfere with the duties assigned to me by the government or my superior officers".

4) I shall be required to serve for a period of five years in the Home Guards unless I am allowed resign in pursuance of the Tripura Home Guards Rules, 1962.

5) I shall ordinarily be liable to serve in any part of  
Insert here the name of the area concerned.

- i) Name in full.....
  - ii) Address (Residence/Business).....
  - iii) Telephone No. (Residence/Business).....  
(if any)
  - iv) Date of birth.....
  - v) Place of birth (Town/Country or District).....
  - vi) Occupation or profession .....
  - vii) Education (Degree held or examination passed):.....  
.....
- (Special qualification such as knowledge of foreign language or of stenography or typing should be mentioned).
- viii) Particulars of war service or Military or Naval training or training with any First Aid or Ambulance Corps.
  - ix) Father's name.....
  - x) Father's occupation or profession.....

The answers to the following questions are as given against them :—

- 1) Do you hold an arms licence ? If so, give description of weapon.
- 2) Have you received any training in the use of Fire Arms ?
- 3) Do you own a motor vehicle, if so, give its description and whether you would join the motorised unit.

I declare that the above particulars are correct.



CERTIFICATE OF CHARACTER SIGNED BY TWO GENTLEMEN OF POSITION WHO HAVE KNOWN YOU PERSONALLY FOR AT LEAST THREE YEARS SHOULD BE WRITTEN IN SPACE BELOW.

I..... (Signature of person who gives the certificate)

Address ..... Telephone No. (if any) .....

NOTE—(1) If you are a Government servant or an employee in a local authority, a firm or any other office you should send this form, through your superior officer with his certificate that he has no objection to your attending the training and that he will release you for duty in an emergency at any time and for any period and in any part in the State of Tripura.

NOTE—(2) After completing the form you should post it to the Commandant, Home Guards ..... you will receive intimation in due course whether your service can be utilised.



## FORM 'B'

(See Rule 6)

## FORM OF PLEDGE

"I..... residing at ..... do solemnly and sincerely declare and affirm that I will well and truly serve the State of Tripura as a member of the Home Guards, in.... without favour or affection, malice or ill will or political bias, and that I will to the best of my powers discharge the functions and duties assigned to me for the protection of peace, the security of property and the public safety and that I will to the best of my skill and knowledge, discharge all the duties as such member faithfully, according to law and will not allow any communal or political bias to interfere with the duties assigned to me by Government or my superior officers."

## FORM 'C'

(See Rule 7)

CERTIFICATE OF APPOINTMENT AS A MEMBER OF  
THE HOME GUARD, STATE OF TRIPURA.

Shri..... has been appointed as member of the Home Guard for the (area) ..... under the Bombay Home Guards Act, 1947 (Bombay Act No. III of 1947) as extended to Tripura.

Signature\_\_\_\_\_

Designation\_\_\_\_\_

By order of the Chief Commissioner

C. R. PAUL  
Under Secretary.

LAND SCHEDULE

Mouja :—Palatana  
T. K. :—Jamjuri  
P. S. :—R. K. Pur  
Sub-Division :—Udaipur.

I. Khatian No. 85, Raiyat—Sayed Abdul Hamid S/O. Amjad Ali  
(Doctor) of Jamjuri.

- (i) Bounded on the North—by Road  
, , , South—by Titu Bindu & Others  
, , , East—by Road  
, , , West—by M. I. F. C. Camp

- (ii) Bounded on the North—by C. S. plot No. 277  
, , , South—by Gumti Embankment  
, , , East—by Road  
, , , West—by Gumti Embankment.

Inside these boundaries survey Plot Nos. 257, 276/3103.

Land measuring—

0.31 acre.

Total land measuring—

0.31 acre.

All the lands described in the above schedule are situated at mouja Palatana, Jamijuri T. K., P. S. R. K. Pur under Udaipur Sub-Division.

By order of the Governor,

N. G. Sur

Under Secretary to the  
Government of Tripura.

Government of Tripura

Home Department.

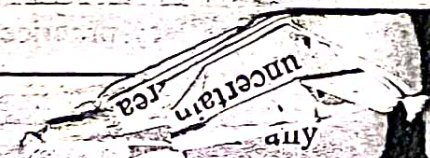
No. F. 26(10)-PD/79.

Dated, Agartala, the 16th July, 1981.

NOTIFICATION

In exercise of the powers conferred by Section 8 of the Bombay Home Guards Act, 1947 (Act No. III of 1947) as adopted in Tripura under the North-Eastern Areas (Re-Organisation) (Tripura) Adaptation of Laws Order, 1973, the Governor of Tripura hereby makes the following rules further to amend the Tripura Home Guards Rules, 1962, namely :—

- 1. These Rules may be called the Tripura Home Guards (Amendment) Rules, 1981.
- 2. In the Tripura Home Guards Rules, 1962, in rule 16, in





sub-rule (1), for clause (c), the following shall be substituted, namely :—

- “(c) (i) Serving as an auxiliary to the Police and generally help in maintaining internal security ;
- (ii) helping the community in any kind of emergency an air raid, a fire, a flood, an epidemic, an earthquake, a cyclone and so on ;
- (iii) having functional units to provide essential services such as motor transport, peioneer and engineer groups, fire brigades, nursing and first-aid, operation of water and power supply installations etc. ;
- (iv) promoting communal harmony and give assistance to the administration in protecting weaker sections of the society ;
- (v) participating in socio-economic and welfare activities such as adult education, health and hygiene, development schemes and such other tasks as are deemed useful ;
- (d) performing such other duties in relation to any matter specified in sub-section (1) of Section 2 of the Act as may be assigned, from time to time, by the State Government or the Commandant General”.

By order of the Governor,

S. N. Gupta

Under Secretary to the  
Government of Tripura.

Government of Tripura  
Transport Department.

No. F. 22(1)-Trans/81.

Dated, Agartala, the 27th July, 1981.

### NOTIFICATION

The following draft of certain amendments to amend the Tripura Tourist Vehicles Rules, 1967, which the Government of Tripura proposes to make, in exercise of the powers conferred by Section 68 of the Motor Vehicles Act, 1939 (No. 4 of 1939) is hereby published as required by the